

an>

Title : Rajya Sabha at its sitting held on the 2nd March, 2006, Rajya Sabha passed the Petroleum and Natural Gas Regulatory Board Bill, 2006 and agreed without any amendment to the Contempt of Courts (Amendment) Bill, 2006 passed by the Lok Sabha on the 21st February, 2006 at its sitting held on the 3rd March, 2006.

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:-

- (i) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Petroleum and Natural Gas Regulatory Board Bill, 2006 which has been passed by the Rajya Sabha at its sitting held on the 2nd March, 2006."
- (ii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 3rd March, 2006 agreed without any amendment to the Contempt of Courts (Amendment) Bill, 2006 which was passed by the Lok Sabha at its sitting held on the 21st February, 2006."

Sir, I also lay on the Table the Petroleum and Natural Gas Regulatory Board Bill, 2005, as passed by Rajya Sabha on the 2nd March, 2006.
